

A photograph of a courtroom interior, showing wooden benches, a judge's bench, and a high ceiling with recessed lighting. The image is framed by a dark blue geometric shape.

**8<sup>TH</sup> KIIT NATIONAL MOOT  
COURT COMPETITION,  
2021**

**16<sup>TH</sup> to 18<sup>TH</sup> July, 2021**

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**TIMELINE AND RULES**

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# TIMELINE



S.no.	Particulars	Date
1.	Disclosure of Proposition & Information Brochure	June 8th, 2021
2.	Last date for Provisional Registration	June 15th, 2021
3.	Last Date of Registration	June 27th, 2021
4.	Last Date for Seeking Clarifications	June 27th, 2021
5.	Confirmation of Registration & Team code allotment	June 30th, 2021
6.	Release of Clarifications	July 5th, 2021
7.	Last date of Soft-copy written submissions	July 10th, 2021
8.	Dry- Run session in Zoom for participants	July 13th, 2021
9.	Compendium Submission	July 14th, 2021
10.	Inaugural function and Orientation of Participants followed by Draw of Lots & Memorial Exchange	July 16th, 2021
11.	Preliminary Round -1 & Preliminary Round – 2 followed by Draw of Lots & Memorial Exchange for Quarters	July 17th, 2021
12.	Quarter- Final Rounds followed by Draw of Lots & Memorial Exchange for Semis	July 17th, 2021
13.	Semi-Final Rounds, Final Rounds & Valedictory Ceremony	July 18th, 2021

# Rules and FAQ's



## 1. GENERAL INFORMATION

1. These are the rules for the 8th KNMCC, 2021.
2. The 8th KNMCC 2021 will be held from July 16 to 18th 2021, on a Virtual Platform.
3. The Organising Committee (OC) shall function as the point of contact, and any changes in the Rules of the Competition shall be notified by e-mail to all participating teams.
4. The Competition shall be conducted in accordance with the rules mentioned hereunder. Participants are required to comply with the rules and procedures prescribed herein.
5. The official e-mail for all correspondence concerning the Competition is **kiitmoot2021@kls.ac.in**

## 2. ELIGIBILITY

Students of three-year or five-year integrated law degree courses from any University / Law School / College/Department are eligible to participate in the Competition. However, a maximum of one Team shall be allowed to participate from any one University / Law School/College/Department.

## 3. TEAM COMPOSITION

- 3.1 Each Team shall consist only of three members, comprising two speakers and one researcher.
- 3.2 Any alteration of the names of the team members shall be informed through writing mail to **kiitmoot2021@kls.ac.in**
- 3.3 Once the Competition commences, the team composition cannot be altered under any circumstances whatsoever. The inability of any team member to participate in accordance with the rules of this Competition shall lead to immediate disqualification of the Team from the Competition.

## 4. PARTICIPATION AND REGISTRATION PROCEDURE

- 4.1 For provisional registration teams are required to send a mail to "kiitmoot2021@kls.ac.in"
- 4.2 The teams interested in participating are required to confirm their participation by filling up the Google form. The link of which is **<https://forms.gle/yv8bbp74sY2qYTJG6>**
- 4.3 The last date of final registration and payment is 30th June, 2021, (11:59 PM).



**4.4** In order to complete the registration process, a team would be required to fill up all the credentials provided in the Google form, including identity cards & a Bonafide Certificate from the respective institutes with the official stamp and seal of the college.

**4.5** Teams interested in participating will send in the required registration amount of **Rs.3000/-** via internet banking or any other mode in the following transaction details:

Name - KIIT School of Law

Account No- 20139445354

IFSC- IDIB000K717

Account Type- Current

Bank- Indian Bank, KIIT Branch, Patia, Bhubaneswar.

**4.5** On receipt of the Google form and the payment, the Team shall be formally registered as a participant for the event, and a team code shall be generated. A confirmatory e-mail, together with the team code, shall be sent to such a Team on June 30, 2021. Thereafter, all the registered teams shall identify and refer themselves using the allotted team code only for all further correspondence with the organizing committee.

## **5. MEMORIALS**

**5.1** All memorials submitted for the purposes of the Competition shall strictly adhere to the rules as stated below.

**5.2** Each Team is required to prepare Written Submissions for both sides, i.e., the Applicant(s)/Appellant(s)/Petitioner(s) and the Respondent(s) of the case.

**5.3** A Written Submission shall be identified solely by the Team Code assigned to the Team. The Written Submissions shall not, in any way, disclose any fact pertaining to the Identity of the Team, its members (not limited to the name of the participants), or the Institution/College/University represented by the Team.

**5.4** The memorials must contain the following sections in the Order as stated below-

- Cover Page;
- Table of Contents;
- List of Abbreviations;
- Index of Authorities;
- Statement of Jurisdiction;
- Statement of Facts;
- Statement of Issues;
- Summary of Arguments;
- Arguments Advanced (25 pages)
- Prayer (1 page)



The memorials as a whole should not exceed 40 pages, including the cover page. Non-compliance with the above criteria shall result in a penalty of two marks per missing section.

**5.5** The Cover Page of a Written Submission must contain the following information:

- a. The Team Code in the upper right-hand
- b. The name and year of the Competition
- c. The name of the case
- d. The side for which the Written Submission has been prepared
- e. Name of the forum resolving the dispute

**5.6** The Written Submission (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:

- a. Paper size: A4
- b. Font type: Times New Roman
- c. Font size: 12
- d. Line spacing: 1.5
- e. Body of text: Justified
- f. Margin: 1 inch on all sides

For footnotes, the formatting specifications are:

- a. Font type: Times New Roman
- b. Font size: 10
- c. Line spacing: 1
- d. Paragraph spacing: 0
- e. No additional space between 2 footnotes
- f. Body of text: Justified

**5.6** The teams have to use the citation method as stated in the 20th edition of the Harvard Blue Book, for citation throughout the memorial, with strict adherence. There shall be no speaking footnotes in the memorial.

**5.7** The Written Submission has to be submitted only in soft copy.

**5.8** The cover page of the soft copies of the Written Submissions shall comply with the following color scheme:

Applicant(s)/Appellant(s)/Petitioner(s) – Blue (in any shade)



Respondent(s) – Red (in any shade)

**5.9** Each Team shall send a soft copy of the Written Submissions, via electronic mail, on or before July 10, 2021, by 17: 00 hours to **kiitmoot2021@kls.ac.in**

**5.10** Each Team has to send four (4) separate file attachments: two (2) as Written Submission for the Applicant(s)/Appellant(s)/Petitioner (s) (one each in PDF and Microsoft Word (.docx/.doc) format) and two (2) as Written Submission for the Respondent (s) (one each in PDF and Microsoft Word (.docx/.doc) format)

**5.11** Name should be according to the Team Code and the side for which the Written Submission is prepared. (For instance, Team 01 will name its Written Submission for the Applicant(s)/Appellant(s)/Petitioner(s) as 01A and Written Submission for the Respondent(s) as 01R.) Use of any other format (example, "Team 01A" or "Team 01R") will be penalized.

**5.12** The maximum score for the memorials shall be 100 marks. The memorials shall be evaluated on the following criteria:

Knowledge of Law and Facts: 30 Marks

Proper and Articulate Analysis: 30 Marks

Extent and Use of Research: 20 Marks

Clarity and Organization: 10 Marks

Grammar and Style: 10Marks

Clarity and Organization: 10 Marks

Grammar and Style: 10 Marks

## **6. STRUCTURE OF THE COMPETITION**

**6.1** The Competition shall be conducted for three days from July 16, 2021, and July 18, 2021.

**6.2** The timeline of the event is further attached to this document.

**6.3** The Competition shall consist of the following Oral Pleading Sessions:

- a. The Preliminary Rounds;
- b. The Quarter Final Rounds;
- c. The Semi-Final Rounds;
- d. The Final Round.

**6.4** The Teams participating in a Round will be provided with a soft copy of the opposing Team's Written Submission prior to the Oral Pleading Session



## **6.5 PRELIMINARY ROUND**

**6.5.1** To determine the Order of participation in the event's preliminary rounds, all the registered teams shall participate in a draw of lots to be conducted for that purpose. Such a draw of lots shall take place on July 16, 2021, immediately after the inaugural function. The exchange of memorials and orientation of the teams shall be conducted immediately after the draw of lots.

**6.5.2** For the preliminary rounds, every Team shall argue twice: once for Petitioner and once for Respondent (Prelims-I and Prelims-II round).

**6.5.3** No two teams shall face each other more than once in the preliminary rounds.

**6.5.4** In determining the scores in the preliminary rounds, memorial scores will be added to the oral scores.

## **6.6. QUARTER-FINALS, SEMI-FINALS, AND FINALS**

**6.6.1** The top eight teams of the preliminary rounds shall qualify for the Quarter-final rounds.

**6.6.2** From the Quarterfinal rounds, winning teams from each round shall proceed to the subsequent stages of the Competition on a knock-out basis, with the memorial scores of the teams taking into consideration at all stages, as per the formula stated below-

(i) Quarter-Finals = Preliminary Round Oral Scores + Memorial Scores

(ii) Semi-Finals = Quarter Final Round Oral Scores + Memorial Scores

(iii) Finals = Semi-Final Round Oral Scores + Memorial Scores

In case of a tie between two teams in any of the rounds, oral scores will be considered to break the deadlock. If the tie still exists, the oral score of the best speaker of each Team will be deemed to break the tie. If the tie continues, the memorial score of the Team will be considered to break the tie. In case the tie further exists, the toss of the coin shall decide the result.

## **7. RESULTS**

**7.1** The results shall be announced shortly after each round.

**7.2** The final round results shall be announced at the valedictory and award ceremony, to be held on July 18, 2021.

## **8. ORAL ROUNDS**

**8.1** Each Team will get a total of 30 minutes during the preliminary round



to present their case. For the Quarterfinal rounds, each Team will be permitted a total time of 45 minutes, while for the Semi-final and Final rounds, each Team will be permitted a total time of 60 minutes. The time stated above includes the time required for rebuttal and sur-rebuttal.

**8.2** Any team exceeding the time limit stated above shall be penalized with a deduction of one mark for every two minutes exceeded.

**8.3** The division of time per speaker is left to the discretion of the Team subject to a minimum of 10 minutes per speaker.

**8.4** The oral arguments should be confined to the issues presented in the memorial.

**8.5** The researcher shall be present with the speakers during the oral rounds.

**8.6** Maximum scores for the oral rounds shall be 100 points per speaker, and which shall be judged on the following criteria:

Knowledge of Law: 20 Points

Application of Law to Facts: 20 Points

Ingenuity and Ability to Answer: 20 Points

Style, Poise, Courtesy, and Demeanor: 20 Points

Time Management: 10 Points

Organization: 10 Points

## **9. SCOUTING**

**9.1** For the preliminary rounds, apart from the participant teams for such round, the members of the other teams are not allowed to observe such round. Scouting is strictly prohibited, and scouting by any team shall entail instant disqualification.

## **10. AWARDS**

**10.1 Winning Team Award** – The winning Team will receive a prize worth Rs. 1,00,000/- (Rupees One Lakh Only).

**10.2 First Runners-Up Team Award** –The first runners-up Team will receive a prize worth Rs.50,000/- (Rupees Fifty Thousand Only).

**10.3 Second Runners up Team Award** -The Second runners up Team will receive a prize worth Rs.25,000/- (Rupees Twenty Five Thousand Only).





**10.4 Best Student Advocate/Counsel** – The Best Student Advocate/Counsel will receive a prize worth Rs.10,000/- (Rupees Ten Thousand Only).

**10.5 Best Memorial** -The Team submitting the best memorial will receive a prize worth Rs. 10,000/- (Rupees Ten Thousand Only).

**10.6** SCC Online and Eastern Book Company, as the exclusive knowledge partners for the Competition has declared the following awards amounting to more than Rupees Two Lacs in equivalent value, in the form of- SCC Online Web Edition- Special Student Access Card for each of the individual members of the winning Team; SCC Online Web Edition- Special Student Access Card for each of the individual members of the first runners up Team; SCC Online Web Edition –Special Student Access Card for the Best Student Advocate and the Best Memorial.

## **11. ANONYMITY**

**11.1** Teams shall not reveal their Identity in any form, except employing the Team Code assigned to them.

**11.2** All team members must refrain from disclosing the Identity of their institutions at any time and in any manner during the entire Competition.

**11.3** Teams shall not, in any way, reveal their Identity in the Written Submissions or the course of the Oral Pleadings Session. The Written Submissions shall not bear the logo, name, etc. of the Team, its members of the Institution/College/University represented by the Team.

**11.4** Non-compliance with this rule will result in immediate disqualification of the Team.

## **12. FINALITY OF DECISIONS**

The decision of the judges with regard to the outcome of the rounds shall be final. For all purposes and in any dispute, the decision of the Chairman of the Organizing Committee of the Competition shall be final and binding.

## **13. CLARIFICATIONS**

**13.1** Any query pertaining to the Moot Problem shall be sent to [kiitmoot2021@kls.ac.in](mailto:kiitmoot2021@kls.ac.in) by June 27, 2021. Questions submitted / clarification sought through any other means other than by e-mail shall not be entertained.



**13.2** A consolidated response for all questions and clarifications shall be mailed to all the participating teams on July 5, 2021.

## **14. TECHNICAL GUIDELINES**

**14.1** All pleadings to be conducted for KNMCC 2021 will be conducted over the 'Zoom' Meetings Platform. All Participants are required to download the web application for the same on their desktops prior to the Competition.

**14.2** Participants must ensure that their audio and video run effectively on the application on their desktop.

**14.3** Participants must ensure that they have a strong internet connection with good audio and video facilities during oral rounds.

**14.4** Participants must ensure that their name on Zoom is set up as their team code and their status in the Team concerned; for example- Members of Team 203 will be 203S1 (Speaker 1) 203S2 (Speaker 2), and 203R (Researcher). Participants will not be allowed to enter the courtroom unless their names are changed.

**14.5** All Rounds of the Competition shall be conducted in virtual courtrooms. Teams shall be sent the details of the courtrooms where their rounds will be held, well in advance before the competition. Teams must join the courtroom 15 minutes prior to the time indicated for their rounds in the detailed schedule.

**14.6** Teams will be required to wait in the waiting room for the meeting while the judges concerned are ready to begin the rounds. An OC Member will be admitting the participants only when the judges are prepared for the same. The OC Member also has the discretion to remove a participant from the waiting room if the participants have not used the name as required.

**14.7** Team Members must ensure that their audio and video are both on when they join the virtual courtroom. Upon entering, the Team Members will first be asked the division of time that they wish to follow in their Oral Pleading Sessions by a Court Clerk. Teams are free to specify their time division in the chatbox or by speaking. Team Members must comply with time limits and the Order of speaking that they indicate to the Court Clerk.

**14.8** The Court Clerk will keep time during each round. The Court Clerk will, by way of a message in the Chat on Zoom, indicate to the Speakers and the judges the time remaining, at the 10 minutes remaining mark, the 5 minutes remaining mark, and the 2 minutes remaining mark, and when the time allotted has elapsed. Participants are requested to pay



heed to the time provided.

**14.9** Any extension of time due to connectivity issues will be provided at the discretion of the Bench.

**14.10** A Compendium submission is not mandatory. In case a team wants to submit a compendium, the deadline for the same is July 14, 2021. Irrespective of the compendium submission, presentation via screen sharing shall only be allowed at the discretion of the Judges.

**14.11** Team Members will be given Chat Access to chat with each other. However, the use of any foul language or any inappropriate comments will lead to the removal of the Team immediately from the Oral Pleading Session. Subsequently, the Team may be disqualified. Participants are barred from using the Chat option to converse with the opposite Team or the judges. In technical difficulties, they may only text the OC members in the meeting and not the judges.

**14.12** No recording, whether audio or video, of the whole or any part of a round, is permitted by any team.

**14.13** Participants must keep their video on throughout the oral round. The computer or laptop shall be kept at a certain distance to ensure that the participant's hands are clearly visible.

**14.14** Participants can only share their screens if the Judges demand to do so. In any other case, sharing the screen is not permitted.

**14.15** A trial run over Zoom will be carried out for the participants to familiarise themselves with the platform on July 13, 2021. Each Team will be given 10 minutes to check their audio, video, and other settings that they wish to study in the trial run.



## **FAQ's on the 8th KIIT National Moot Court Competition**

1. ) What if a team member, precisely any Speaker, gets disconnected while the Court is in session?

**Answer:** In any such case, the teams are requested to inform the team representative immediately, and with the further consent of the organizing committee, the aggrieved team shall be given 15 minutes to rejoin the meeting.

2. ) If any participating team is unable to share the screen due to the occurrence of connectivity issues, what shall be done?

**Answer:** During oral pleadings, if any team faces any difficulty regarding sharing screen, then in all such cases, the teams shall inform the court clerk, and further, the organizing committee shall be doing the same for the requesting team.

3. ) After the pleadings of both the teams, Are participants allowed to take valuable feedback from the bench?

**Answer:** It is upon the sole discretion of the bench to give individual feedback to the participants.

4. ) Can any other person apart from the team join the session as a spectator?

**Answer:** No, any outside person who is not a participant will not be allowed to join the session. Every participant will be permitted to enter the courtroom based on their names as mentioned in the Rule 15.4 of the Technical Guidelines.

5. ) Can a team change composition until the day of competition?

**Answer:** No, however, if any such team is willing to alter the team composition can do so by intimating the organizing committee via e-mail ten days before the competition. Any such requests further the given time shall not be entertained.

6. ) While in the breakout room, can a team interact with the opposing team?

**Answer:** No, teams are not allowed to interact with each other during the competition.



**7. ) How to connect with team members while the Court is in session?**

**Answer:** Addressing each other by using their names is prohibited in the competition; however, teams can communicate with each other by using the chat function in the platform. However, any such act of chatting with the opposition team and judges will lead to immediate disqualification.

**8. ) If the submission contains the college identity, what can be the repercussions? Is fresh submission allowed?**

**Answer:** Any such team who is making any fresh submission disclosing the college identity by any means which is also outside the submission of the compendium will be disqualified from the competition on immediate effect. The organizing committee shall keep a record to allow the submissions only to teams who have submitted the compendium.

**9. )How would the identity of the participant be verified?**

**Answer:** During the Registration, the participants will have to attach their college identity and a passport size picture which will be used to verify their identities before entering the courtroom. Any person who is not a participant if found to be present in the room shall be removed from the meeting immediately, followed by the disqualification of the team.

MOOT COURT SOCIETY